

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 72 of 2010 in
Appeal No. 85 of 2008**

Dated: 9th March, 2010

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member**

Polyplex Corporation Ltd.

.... Appellant (s)

Versus

Uttarakhand Electricity Regulatory Commission & Ors. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan &
Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Suresh Tripathy
Chairman
Mr. Pankaj Prakash, Secretary

ORDER

I.A. No. 72 of 2010

Today, the Chairman as well as the Secretary of the Commission are present, as directed.

On behalf of the Commission, Secretary has filed an affidavit tendering unconditional apology for having sent the letters dated 15.12.2009 and 06.01.2010. Ultimately, he requests that this Tribunal may accept the unconditional apology tendered on behalf of the Commission for the same.

It is also stated in the affidavit that the Commission undertakes to comply with the Order of this Tribunal dated 06.10.2009 on or before 2nd week of April 2010. This undertaking is hereby recorded.

In view of this undertaking and also tendering unconditional apology for the letters dated 15.12.2009 and 06.01.2010 sent to the Petitioner-Appellant, we feel that the further proceedings shall be dropped. Accordingly, further proceedings are dropped.

With these observations, this Application is disposed of.

(H.L. Bajaj)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson